

IN THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH (COURT NO.I)
NEW DELHI.

(IB)-405(PB)/2017

In the matter of:

Rainbow Digital Services Pvt. Ltd.

... Petitioner

v.

Shilpi Cable Technologies Ltd.

... Respondent

SECTION: Under Section 7 of the IBC.

Order delivered on 30.11.2017.

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

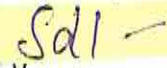
For the financial creditor:
For the Respondent:

Mr. Rajiv Saxena,
Mr. Sumit K. Batra & Mr. Mukul Gupta, Adv.

ORDER

Ld. Representatives for the parties are present. It is represented by the Id. Representatives of the parties that as similar matters have been posted against the corporate debtor on 19.12.2017 before the Hon'ble Principal Bench, the matter may be posted before the Hon'ble Principal Bench on that date. In the circumstances, place the matter on 19.12.2017 before the Hon'ble Principal Bench.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

KCS